

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

Case No. 96 of 1992 in OA-381/86

Raghbir Singh
APPLICANT (S)Shri B. K. Aggarwal
COUNSELShri S. V. S. Sharma
RESPONDENT (S)VERSUS
COUNSEL

Date	Office Report	Orders
		12.3.1992 Present : Shri B. K. Aggarwal, counsel for the petitioner. Pursuant to the request of the learned counsel for the petitioner, list on 8.4.1992.
		<i>Done</i> (J. P. Sharma) Member (J) <i>Done</i> (P. C. Jain) Member (A)
		8.4.1992 Present : Shri B. K. Aggarwal, counsel for the petitioner. Learned counsel for the petitioner submits that the first part of the judgment has since been complied with. He, therefore, does not propose to press this petition. Hence, the same is dismissed as withdrawn without prejudice to the petitioner resorting to appropriate remedy, if there is any further contempt.
as		<i>Done</i> (P. C. Jain) Member (A) <i>Done</i> (V. S. Malimath) Chairman